

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

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**Minutes of NC-V Meeting No.31/AM 16 held on 10.03.2016**

The meeting No.31/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4) ) was due for 10.03.2016 and actually held on 11.03.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri Darshan Singh, Addl. DGFT. The following officers were present:-

S.No	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri O.P. Sharma, Joint Industrial Advisor	C&PC
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri Barinder Singh, Assistant Director	DC(MSME)
5.	Shri Nand Lal, Consultant	DIPP
6.	Shri J.D. Giri, Vice President Shri J.D. Giri, Vice President	AEPC

At the outset, the Minutes of NC –V Meeting 30/AM16 dated 25.02.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.31/AM-16 dated 10.03.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER : 31/84-ALC3/2015**

**MEETING DATE : 10.03.2016**

<b>Case No.:9/27/84-ALC3/2015</b>	Party Name:NETWORK CLOTHING COMPANY PVT.LTD.,	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Reject</b>
HQ File :01/84/050/00322/AM16/	RLA File :32/21/040/00214/AM15/	Lic.No/Date:3210077483 17.03.2015	
1	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by DC MSME) on 13.01.2016 to the firm. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.  RA concern may take necessary action subject to compliance of other usual conditions.		

<b>Case No.:6/14/84-ALC3/2015</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Deferred</b>
2	HQ File :01/84/050/00094/AM16/	RLA File :35/24/040/00007/AM16/	Lic.No/Date:3510044747 28.05.2015 Defer Date: 07.04.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.

<b>Case No.:</b> 26/14/84- <b>ALC3/2015</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:31/84- ALC3/2015 10.03.2016	<b>Status:</b> <b>Deferred</b>
3 HQ File :01/84/050/00114/AM16/	RLA File :35/24/040/00008/AM16/	Lic.No/Date:3510044748 28.05.2015	Defer Date: 07.04.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.

<b>Case No.:</b> 27/14/84- <b>ALC3/2015</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:31/84- ALC3/2015 10.03.2016	<b>Status:</b> <b>Deferred</b>
4 HQ File :01/84/050/00115/AM16/	RLA File :35/24/040/00006/AM16/	Lic.No/Date:3510044746 28.05.2015	Defer Date: 07.04.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.

<b>Case No.:</b> 1/16/84- <b>ALC3/2015</b>	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:31/84- ALC3/2015 10.03.2016	<b>Status:</b> <b>Approved</b>
5 HQ File :01/84/050/00138/AM16/	RLA File :05/24/040/00113/AM16/	Lic.No/Date:0510394559 15.06.2015	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions

<b>Case No.:</b> 3/14/84- <b>ALC3/2015</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:31/84- ALC3/2015 10.03.2016	<b>Status:</b> <b>Deferred</b>
6 HQ File :01/84/050/00091/AM16/	RLA File :35/24/040/00014/AM16/	Lic.No/Date:3510044759 16.06.2015	Defer Date: 07.04.2016



**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.

<b>Case No.:</b> 4/14/84- <b>ALC3/2015</b>	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 31/84- ALC3/2015 10.03.2016	<b>Status:</b> <b>Deferred</b>
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7	HQ File :01/84/050/00092/AM16/	RLA File :35/24/040/00015/AM16/	Lic.No/Date:3510044760 16.06.2015	Defer Date: 07.04.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.

<b>Case No.:</b> 12/14/84- <b>ALC3/2015</b>	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 31/84- ALC3/2015 10.03.2016	<b>Status:</b> <b>Deferred</b>
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8	HQ File :01/84/050/00100/AM16/	RLA File :35/24/040/00013/AM16/	Lic.No/Date:3510044758 16.06.2015	Defer Date: 07.04.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.

<b>Case No.:</b> 3/19/84- <b>ALC3/2015</b>	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 31/84- ALC3/2015 10.03.2016	<b>Status:</b> <b>Deferred</b>
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9	HQ File :01/84/050/00156/AM16/	RLA File :35/24/040/00020/AM16/	Lic.No/Date:3510044772 10.07.2015	Defer Date: 07.04.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.

<b>Case No.:</b> 4/19/84- <b>ALC3/2015</b>	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 31/84- ALC3/2015 10.03.2016	<b>Status:</b> <b>Deferred</b>
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10	HQ File :01/84/050/00157/AM16/	RLA File :35/24/040/00021/AM16/	Lic.No/Date:3510044777 16.07.2015	Defer Date: 07.04.2016
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and




went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments.

The case stands deferred for re-listing on 07.04.2016.

11	<b>Case No.:1/25/84-ALC3/2015</b>	Party Name:SATHE SYNTHETICS(PROP.R AKESH FUELS PVT.LTD.)	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Deferred</b>
	HQ File :01/84/050/00282/AM16/	RLA File :05/24/040/00159/AM16/	Lic.No/Date:0510395346 18.08.2015	Defer Date: 07.04.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the hard copy of the application is not received from concerned RA. The case stands deferred for re-listing on 07.04.2016.

	<b>Case No.:5/21/84-ALC3/2015</b>	Party Name:A.S.MARIMUTHU	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Approved</b>
	HQ File :01/84/050/00196/AM16/	RLA File :35/24/040/00023/AM16/	Lic.No/Date:35100447 83 19.08.2015	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on the basis of written comments of C&PC vide their O.M No. 46011/114/1015-PC.II dated 18.01.2016 as detailed below :

12	S.No.	Export Product	Export Quantity	Import item	Qty in Kgs.
	1.	100% cotton bleached and chemical coated fabric 173 CM width-72X60 threads/inch-warp 72 pick 60 warp Yarn Count – 2/30	23500 Meter	Afroin ZNP	273.305
				Product 363	109.275
				Verdicker 519	21.855
				Ukadan 88	437.100
				FR 5204/01	6851.895
				Evoral OR/6	166.145

RA concern may take necessary action subject to compliance of other usual conditions.

13	<b>Case No.:18/23/84-ALC3/2015</b>	Party Name:RAMKUMAR	Meet No/Date:31/84-ALC3/2015	<b>Status: Deferred</b>
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	TEXTILE PVT. LTD.	10.03.2016	
HQ File :01/84/050/00235/AM16/	RLA File :13/24/040/00023/AM16/	Lic.No/Date:1310047960 27.08.2015	Defer Date: 07.04.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued on 02.03.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 07.04.2016.			

<b>Case No.:4/21/84-ALC3/2015</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status:</b> <b>Deferred</b>
HQ File 14 :01/84/050/00195/AM16/	RLA File :35/24/040/00027/AM16/	Lic.No/Date:3510044786 03.09.2015	Defer Date: 07.04.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply received from the firm on 05.02.2016 and same has been sent to TC, Noida for their comments. The case stands deferred for re-listing on 07.04.2016.			

<b>Case No.:12/23/84-ALC3/2015</b>	Party Name:NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status:</b> <b>Approved</b>
HQ File 15 :01/84/050/00229/AM16/	RLA File :05/24/040/00269/AM16/	Lic.No/Date:0510395630 15.09.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 2% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:23/23/84-ALC3/2015</b>	Party Name:AVAL FASHION HOUSE	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status:</b> <b>Reject</b>
HQ File 16 :01/84/050/00240/AM16/	RLA File :05/23/040/00239/AM16/	Lic.No/Date:0510395619 15.09.2015	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DC (MSME) but the reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:23/25/84-ALC3/2015</b>	Party Name:R.K.OVERSEAS	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Reject</b>
HQ File :01/84/050/00304/AM16/	RLA File :12/24/040/00002/AM16/	Lic.No/Date:1210009504 29.09.2015	
17 <b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter was issued by this Directorate on 07.01.2016 to the firm as the firm has not provided the bifurcation of the pieces of different GSM in this case. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.			
RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:13/23/84-ALC3/2015</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Deferred</b>
HQ File :01/84/050/00230/AM16/	RLA File :35/24/040/00034/AM16/	Lic.No/Date:3510044799 30.09.2015	Defer Date: 07.04.2016
18 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter is under examination with DC (MSME) and TC, Noida for their comments. Since no comments received from them a letter has been sent to Ms. Kavita Gupta, Textile Commissioner Mumbai on 03.02.2016 and copy sent to Shri V.K.Kohli, Director, TC, Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.			

<b>Case No.:27/23/84-ALC3/2015</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Deferred</b>
HQ File :01/84/050/00244/AM16/	RLA File :35/24/040/00036/AM16/	Lic.No/Date:3510044801 30.09.2015	Defer Date: 07.04.2016
19 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter is under examination with DC (MSME) and TC, Noida for their comments. Since no comments received from them a letter has been sent to Ms. Kavita Gupta, Textile Commissioner Mumbai on 03.02.2016 and copy sent to Shri V.K.Kohli, Director, TC, Noida. NC decided to wait for			



their comments. The case stands deferred for re-listing on 07.04.2016.

20	<b>Case No.:</b> 35/23/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00252/AM16/	RLA File :35/24/040/00033/AM16/	Lic.No/Date:3510044798 30.09.2015	Defer Date: 07.04.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter is under examination with DC (MSME) and TC, Noida for their comments. Since no comments received from them a letter has been sent to Ms. Kavita Gupta, Textile Commissioner Mumbai on 03.02.2016 and copy sent to Shri V.K.Kohli, Director, TC, Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.				

21	<b>Case No.:</b> 2/23/84-ALC3/2015	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00219/AM16	RLA File : 02/24/040/00132/AM16	Lic.No/Date:0210206202 05.10.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions				

22	<b>Case No.:</b> 15/23/84-ALC3/2015	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00232/AM16/	RLA File :02/24/040/00131/AM16/	Lic.No/Date:0210206201 05.10.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

23	<b>Case No.:</b> 1/23/84-ALC3/2015	Party Name:NEO CORP INTERNATIONAL LIMITED	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status:</b> <b>Deferred</b>
	HQ File	RLA File	Lic.No/Date:5610004713	Defer Date:

:01/84/050/00217/AM16/	:56/24/040/00030/AM16/	12.10.2015	07.04.2016
<b>Decision:</b> Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet been received from RA, Indore. A letter has been sent to RA, Indore on 03.02.2016 for furnishing the three set of application. The case stands deferred for re-listing on 07.04.2016.			

24	<b>Case No.:13/27/84-ALC3/2015</b>	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Deferred</b>
	HQ File :01/84/050/00326/AM16/	RLA File :03/95/040/00459/AM16/	Lic.No/Date:0310799711 28.10.2015	Defer Date: 07.04.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 05.01.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.				

25	<b>Case No.:15/27/84-ALC3/2015</b>	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Deferred</b>
	HQ File :01/84/050/00328/AM16/	RLA File :03/95/040/00458/AM16/	Lic.No/Date:0310799739 28.10.2015	Defer Date: 07.04.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 05.01.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.				

26	<b>Case No.:16/27/84-ALC3/2015</b>	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Deferred</b>
	HQ File :01/84/050/00329/AM16/	RLA File :03/95/040/00457/AM16/	Lic.No/Date:0310799737 28.10.2015	Defer Date: 07.04.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 07.01.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.				

27	<b>Case No.:17/27/84-ALC3/2015</b>	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Deferred</b>
	HQ File :01/84/050/00330/AM16/	RLA File :03/95/040/00460/AM16/	Lic.No/Date:0310799712 28.10.2015	Defer Date: 07.04.2016

*Rup*

*G. Jony*



**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 07.01.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.

28	<b>Case No.:1/27/84-ALC3/2015</b>	Party Name:S.K. EXPORTS	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Deferred</b>
	HQ File :01/84/050/00314/AM16/	RLA File :06/24/040/00032/AM16/	Lic.No/Date:0610038245 30.10.2015	Defer Date: 07.04.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida on 07.01.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.				

29	<b>Case No.:14/27/84-ALC3/2015</b>	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Deferred</b>
	HQ File :01/84/050/00327/AM16/	RLA File :03/95/040/00544/AM16/	Lic.No/Date:0310799931 02.11.2015	Defer Date: 07.04.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 22.02.2016. The case stands deferred for re-listing on 07.04.2016.				

30	<b>Case No.:9/25/84-ALC3/2015</b>	Party Name:UNITED EXIM PVT.LTD.	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Reject</b>
	HQ File :01/84/050/00290/AM16/	RLA File :05/24/040/00362/AM16/	Lic.No/Date:0510396189 03.11.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by this office on 08.01.2016 to furnish the CAD, measurement chart and sketch of the product. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.				
RA concern may take necessary action subject to compliance of other usual conditions.				

31	<b>Case No.:4/27/84-ALC3/2015</b>	Party Name:LILLY FASHIONS (P) LTD	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Deferred</b>
	HQ File :01/84/050/00317/AM16/	RLA File :05/23/040/00345/AM16/	Lic.No/Date:0510396324 13.11.2015	Defer Date: 07.04.2016

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the measurement chart, sketch and CAD has not given by the firm. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 07.04.2016.

<b>Case No.:5/27/84-ALC3/2015</b>	Party Name:CONCEPT CLOTHING	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Reject</b>
HQ File :01/84/050/00318/AM16/	RLA File :05/23/040/00344/AM16/	Lic.No/Date:0510396343 16.11.2015	

32 **Decision: Committee** considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) on 13.01.2016 to the firm. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:11/27/84-ALC3/2015</b>	Party Name:R.G.APPAREL,	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Deferred</b>
HQ File :01/84/050/00324/AM16/	RLA File :32/24/040/00031/AM16/	Lic.No/Date:3210077741 17.11.2015	Defer Date: 07.04.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida on 05.01.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.

<b>Case No.:2/25/84-ALC3/2015</b>	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Deferred</b>
HQ File :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015	Defer Date: 07.04.2016

34 **Decision:** Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet been received from RA, Indore. A letter has been sent to RA, Indore on 03.02.2016 for furnishing the three set of application. NC decided to wait for their reply.

The case stands deferred for re-listing on 07.04.2016.

<b>Case No.:28/25/84-ALC3/2015</b>	Party Name:FLEXITUFF INTERNATIONAL	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status: Deferred</b>
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		LTD.,		
	HQ File :01/84/050/00309/AM16/	RLA File :11/24/040/00009/AM16/	Lic.No/Date:1110028176 20.11.2015	Defer Date: 07.04.2016
	<b>Decision: Committee</b> considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to C&PC. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.			
	<b>Case No.:6/27/84- ALC3/2015</b>	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:31/84- ALC3/2015 10.03.2016	<b>Status: Deferred</b>
36	HQ File :01/84/050/00319/AM16/	RLA File :06/24/040/00034/AM16/	Lic.No/Date:0610038262 24.11.2015	Defer Date: 07.04.2016
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C &PC on 28.01.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 07.04.2016.			
	<b>Case No.:3/25/84- ALC3/2015</b>	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:31/84- ALC3/2015 10.03.2016	<b>Status: Deferred</b>
37	HQ File :01/84/050/00284/AM16/	RLA File :30/24/040/00034/AM16/	Lic.No/Date:3010103667 03.12.2015	Defer Date: 07.04.2016
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC for their comments. Accordingly, Committee decided to remind them to furnish their comments in this case. The case stands deferred for re-listing on 07.04.2016			
	<b>Case No.:3/29/84- ALC3/2015</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:31/84- ALC3/2015 10.03.2016	<b>Status: Deferred</b>
38	HQ File :01/84/050/00394/AM16/	RLA File :35/24/040/00047/AM16/	Lic.No/Date:3510044832 08.12.2015	Defer Date: 07.04.2016
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.			
39	<b>Case No.:19/27/84- ALC3/2015</b>	Party Name:ARVIND GOODHILL SUIT MANUFACTURING	Meet No/Date:31/84- ALC3/2015 10.03.2016	<b>Status: Approved</b>




		PRIVATE LIMITED		
HQ File :01/84/050/00332/AM16/	RLA File :08/24/040/00339/AM16/	Lic.No/Date:0810136811 29.12.2015		
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

<b>Case No.:2/29/84-ALC3/2015</b>	Party Name:A.S.MARIMUTHU	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00393/AM16/	RLA File :35/24/040/00049/AM16/	Lic.No/Date:3510044854 29.12.2015	Defer Date: 07.04.2016
<b>Decision: Committee</b> considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.			

<b>Case No.:1/29/84-ALC3/2015</b>	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00392/AM16/	RLA File :08/24/040/00369/AM16/	Lic.No/Date:0810137075 25.01.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:1/31/84-ALC3/2015</b>	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:31/84-ALC3/2015 10.03.2016	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00447/AM16/	RLA File :30/24/040/00046/AM16/	Lic.No/Date:3010103734 01.03.2016	Defer Date: 07.04.2014
<b>Decision:</b> The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 07.04.2016.			



## Manual Cases

(43)

Case No.404	M/s. Shankar Packagings Ltd.
NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	
Fixation of norms in respect of Advance Authorization No.0310797021 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 29.10.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to defer the case for re-listing on 07.04.2016.	

(44)

Case No.405	M/s. Shankar Packagings Ltd.
NC Meeting No. 31/AM-16 dt 10.03.2016	File No. 01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	
Fixation of norms in respect of Annual Advance Authorization No.0310797019 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 29.10.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to defer the case for re-listing on 07.04.2016.	

(45)

Case No.406	M/s. Fashion Accessories
NC Meeting No. 31/AM-16 dt 10.03.2016	File No. 01/84/171/350/AM-16/DES-V
RA. F.No. 05/25/039/019/AM15	
Fixation of norms for the export product Pillow made of 100% Linen Woven fabric(GSM 175+/- 10%) in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(46)

Case No.407	M/s. Fashion Accessories
NC Meeting No. 31/AM-16 dt 10.03.2016	File No. 01/84/171/356/AM-16/DES-V
RA. F.No. 05/25/039/019/AM15	
Fixation of norms for the export product Napkin and Table Runner made of 100% Linen dyed fabric	



in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their I.D No. TL-14024/21/2016-L AND H-DCMSM/48 dated 09.03.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Qty allowed
1.	Napkins 20x20 inches made of 100% linen woven dyed Fabric, GSM -180+/-10% (Style Liken Napkin)	2880 Pcs	100% lilen woven dyed Fabric GSM-180+/-10%	0.64 sq. mtrs/pc
2.	Runner 16x108 inches made of 100% lilen woven dyed Fabric, GSM- 180+/-10%	240 Pcs	100% lilen woven dyed Fabric GSM-180+/-10%	2.14 sq. Mtrs/pc

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(47)

Case No.408	M/s. Fashion Accessories
NC Meeting No. 31/AM-16 dt 10.03.2016	File No. 01/84/171/357/AM-16/DES-V
RA. F.No. 05/25/039/019/AM15	

Fixation of norms for the export product Pillow Cover , Pet Bed, Table Cloth Napkin made of 100% Linen Woven Fabric (GSM 170+/- 10%) in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(48)

Case No.409	M/s. Fashion Accessories
NC Meeting No. 31/AM-16 dt 10.03.2016	File No. 01/84/171/358/AM-16/DES-V
RA. F.No. 05/25/039/019/AM15	

Fixation of norms for the export product Pillow Cover made of 100% Linen woven dyed Fabric (GSM 190+/-10%) in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.

**Decision: Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their I.D No. TL-14024/21/2016-L AND H-DCMSME/49 dated 09.03.2016 as detailed below :



S.No.	Export Product	Export Quantity	Import item	Qty allowed
1.	Pillow Cover made of 100% lilen Dyed Fabric, GSM-190+/-10% (Style No. 951480)	1000Pcs	100% Silk woven Fabric GSM-69+/-10%	1.28 Sq. Mtrs/Pc

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(49)

Case No.410	M/s. Fashion Accessories
NC Meeting No. 31/AM-16 dt 10.03.2016	File No. 01/84/171/359/AM-16/DES-V
RA. F.No. 05/25/039/019/AM15	

Fixation of norms for the export product Duvet Cover , Sham made of 55% Linen /45% cotton wiven fabric GSM 132 +/- 10%) in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(50)

Case No.411	M/s. Fashion Accessories
NC Meeting No. 31/AM-16 dt 10.03.2016	File No. 01/84/171/360/AM-16/DES-V
RA. F.No. 05/25/039/019/AM15	

Fixation of norms for the export product Drapes made of 100% Linen woven fabric (GSM-175+/-10%) in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their I.D No. TL-14024/20/2016-L AND H-DCMSM/47 dated 09.03.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Qty allowed
1.	Drape made 100% lilen woven fabric GSM 175+/-10%. (Style No. Drape).	500 Pcs	100% lilen woven fabric GSM-1175+/-10%	5.18 sq. mtrs/pc

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(51)

Case No.412	M/s. CIL Textiles Pvt. Ltd.
NC Meeting No. 31/AM-16 dt 10.03.2016	Pt.File No. 01/84/050/0011/AM-10/DES-V

RA. F.No. 11/24/040/00028/AM10	
Fixation of norms in respect of Advance Authorization No.1110021244 dated 09.11.2009	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details given in this case. Accordingly, committee after deliberations decided to ratify the above said authorisation as per repeat basis of Adv. Authorisation No.1110026261 dated 28.11.2012 ratified by NC in its meeting No. 49/AM13 dated 14.03.2013 (Case No.787). The details as under : The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.	

(52)

Case No.413	M/s. Chelsea Mills
NC Meeting No. 31/AM-16 dt 10.03.2016	File No. 01/84/171/117/AM-15/DES-V
RA. F.No. 05/25/039/00003/AM14	
Re-fixation of norms in respect of Annual Advance Authorization No.0510361798 dated 02.08.2013	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 25.02.2016 for delete the word "Printed" from import allowed for export product No 2. by NC in case No.286 in its meeting No. 25/AM16 dated 17.12.2015 for Annual Adv. Authorisation No.0510361798 dated 02.08.2013 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided agreed to the firm's request and decided to re-fix the norms in respect of above said authorisation as detailed below:

S.No	Export item	Exp. Qty	Import item		Qty Allowed per piece
			Earlier	Now	
1	100% Cotton Denim printed infant and girls romper (style no. 196742)	2890 pcs	100% Cotton Denim printed fabric GSM 424 $\pm 10\%$	100% Cotton Denim printed fabric GSM 424 $\pm 10\%$	1.48 Sq. mtrs.
			Snap Fasteners	Snap Fasteners	3Set
			Sensor Tags	Sensor Tags	01 Set
2.	100% cotton girls ruffle sleeve long dress (style no. 211192)	3778 pcs	100% Cotton Denim <b>printed</b> fabric GSM 153 $\pm 10\%$ .	100% Cotton Denim fabric GSM 153 $\pm 10\%$ .	3.04 sq. Mtrs.
			Sensor Tags		01 Set

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(53)

Case No.414	M/s. Chelsea Mills
NC Meeting No. 31/AM-16 dt 10.03.2016	File No. 01/84/171/160AM-16/DES-V
RA. F.No. 05/25/039/00013/AM14	
Re-fixation of norms in respect of Annual Advance Authorization No.0510393403 dated 27.02.2015	



**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 16.01.2016 for re-fix the norms in import items No 2 allowed for export product No.66 B and correction in Export Product No.67B by NC in case No. 225 in its meeting No. 21/AM16 dated 08.10.2015 for Annual Advance Authorisation No. 0510393403 dated 27.02.2015 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting agreed to the firm's request and decided to re-fix the norms in respect of above said authorisation as detailed below:

S.No	Export item		Exp. Qty		Import item	Quantity allowed	
	Earlier	Now				Earlier	Now
1	100% cotton Denim Infants shirt Dress with 100% cotton Dyed Diaper (Style: 107775/408077)	100% cotton Denim Infants shirt Dress with 100% cotton Dyed Diaper (Style: 107775/408077)	2890 pcs	1.	100% cotton Denim fabrics, GSM-221+/- 10%, with 1.47 mtrs. width	1.44 sq. mtrs/pc	1.44 sq. mtrs/pc
				2.	100% cotton dyed fabric fabric GSM-80+/-10% with 1.27 mtrs. width	0.40 sq. mtrs.	<b>0.55 Sq. Mtr. Per piece</b>
2.	Cotton Denim infants & girls embroidered shorts.(Style : 166549).	<b>100%</b> Cotton Denim infants & girls embroidered shorts.(Style : 166549).	3778 pcs	1.	100% cotton Denim fabrics, GSM-323+/- 10% with 1.52 mtrs.width	0.78 sq. mtrs/pc	0.78 sq. mtrs/pc
				2.	Snap fasteners	Net to Net	Net to Net

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(54)

Case No.415	M/s. Chelsea Mills
NC Meeting No. 31/AM-16 dt 10.03.2016	File No. 01/84/171/124AM-15/DES-V
RA. F.No. 05/25/039/00003/AM14	
Re-fixation of norms in respect of Annual Advance Authorization No.0510361798 dated 02.08.2013	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 16.01.2016 for re-fix the norms in import items allowed for export product No.36A by NC in case No. 226 in its meeting No. 21/AM16 dated 08.10.2015 for Annual Advance Authorisation No. 0510361798 dated 02.08.2013 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided agreed to the firm's request and decided to re-fix the norms in respect of above said authorization as detailed below:

S.No	Export item	Exp. Qty	Import item	Quantity allowed	
				Earlier	Now
1	100% cotton Denim Young Girls Long Sleeves Dress (Style: 693155)	1390 PCs	1. 100% cotton Denim fabrics GSM-180+/- 10%,	2919 sq. mtrs./Pc	2.10 sq. mtrs./Pc
			2. Security Sensor Tag	1390 Nos.	Net to Net basis

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(55)

Case No.416	M/s. Chelsea Mills
NC Meeting No. 31/AM-16 dt 10.03.2016	File No. 01/84/171/123AM-16/DES-V
RA. F.No. 05/25/039/00004/AM15	

Re-fixation of norms in respect of Annual Advance Authorization No.0510389084 dated 25.06.2014

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 16.01.2016 for re-fix the norms in description of import item No.Sl. No. 1 allowed for export product No. 119 A by NC in case No. 227 in its meeting No. 21/AM16 dated 08.10.2015 for Annual Advance Authorisation No. 0510389084 dated 25.06.2014 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided agreed to the firm's request and decided to re-fix the norms in respect of above said Authorisation as detailed below:

S.No	Export item	Exp. Qty		Import item		Quantity allowed/Per Piece
				Earlier	Now	



1	69% Cotton 30% Polyester 1% Spandex Stretch Boot Cut Young Girls Denim Rhinestone Jeans (Style No. 684259)	2400 PCs	1.	69% Cotton 30% Polyester 1% Spandex Stretch GSM 314 +/- 10%	69% Cotton 30% Polyester 1% Spandex Stretch <b>Denim Fabric</b> GSM 314 +/- 10%	2.12 sq. mtrs
			2.	Snap Fastener	Snap Fastener	1 Set
			3.	Plastic Rhinestone Sticker on Transper Paper	Plastic Rhinestone Sticker on Transper Paper	130 Pcs
			4.	Anti-Back Staining Agent (Washing Chemical)	Anti-Back Staining Agent (Washing Chemical)	0.035 Kgs
			5.	Anti-Ozone Softener (Washing Chemical)	Anti-Ozone Softener (Washing Chemical)	0.025 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(56)

Case No.417	M/s. Sonu Exim Pvt. Ltd.
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00227/AM-15/DES-V
RA. F.No. 05/24/040/00289/AM15	
Fixation of norms in respect of Advance Authorization No. 0510391468 dated 07.10.2014	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the reply of the firm has not relevant as desired by NC. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the measurement chart as given by buyer to them. The case stands deferred for re-listing on 07.04.2016.	

(57)

Case No.418	M/s. Loyal Textile Mills Ltd.
NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/050/00170/AM-14/DES-V
RA. F.No. 35/24/040/22/AM14	
Fixation of norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued to the firm on 07.04.2014 to furnish the measurement chart and CAD/CAM details for winter jacket in support of their proposal and also observed that the reminder has been issued on 05.01.2016 to the firm. The reply is not yet furnished by the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 07.04.2016.	

(58)

Case No.419	M/s. Shankar Packagings Ltd
NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 29.10.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to defer the case for re-listing on 07.04.2016.	

(59)

Case No.420	M/s. AbikritiImpex Pvt. Ltd.
NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/050/00235/AM-12/DES-V
RA. F.No. 02/24/040/00119/AM12	
Fixation of norms in respect of Advance Authorization No. 0210167523 dated 14.10.2011	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter was earlier examined by the Norms Committee in its meeting held on 01.12.2011 and decided to reject the proposal as requisite documents/information were not furnished by the firm. Now vide their letter dated 11.01.2016 the firm has deposited composition fee of Rs 5000/- and requested to for re-examine the matter. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for on the basis of CAD/CAM, measurement chart and sketch of the export product provided by the firm vide their email dated 10.03.2016. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions	

(60)

Case No.421	M/s. Uniray Medical LLP
NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/050/00394AM-15/DES-V
RA. F.No. 03/95/040/00805/AM15	
Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm have requested on 22.09.2015 for fixation of norms as their case was rejected by NC on 05.03.2015 due to the export import items are not covered in ITC(HS) Code against above said Adv. Authorisation. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to defer the case for re-listing on 07.04.2016.	

(61)

Case No. 422	M/s.Orient Craft Ltd.
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NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/171/336/AM-16 /DES-V
RA. F.No. 05/27/039/022/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.	

(62)

Case No. 423	M/s.Orient Craft Ltd.
NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/171/337/AM-16 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.	

(63)

Case No. 424	M/s.Orient Craft Ltd.			
NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/171/338/AM-16 /DES-V			
RA. F.No. 05/27/039/015/AM16				
Fixation of norms in respect of Annual Advance Authorization No. 0510395875 dated 09.10.2015				
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their I.D No. TL-14024/26/2016-L AND H-DCMSME/45 dated 09.03.2016 as detailed below :				
S.No.	Export Product	Export Quantity	Import item	Qty allowed
1.	Ladies Blouse made from 100% polyester woven Fabric with, GSM-50+/-10% (Style No. 176109/179870	18250(+/-5%) Pcs	100% Polyester woven Fabric with, GSM-50+/-10%	3.05 Sq. Mtrs/Pc
GSM should match in import and export.				
RA concern may take necessary action subject to compliance of other usual conditions.				

(64)

Case No. 425	M/s.Orient Craft Ltd.
NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/171/339/AM-16 /DES-V
RA. F.No. 05/27/039/022/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.	

(65)



Case No. 426	M/s.Orient Craft Ltd.			
NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/171/340/AM-16 /DES-V			
RA. F.No. 05/27/039/030/AM15				
Fixation of norms in respect of Annual Advance Authorization No. 0510393430 dated 02.03.2015				
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their I.D No. TL-14024/25/2016-L AND H-DCMSME/46 dated 09.03.2016 as detailed below :				
S.No.	Export Product	Export Quantity	Import item	Qty allowed
1.	Ladies Dress made of 100% Silk woven Fabric, GSM-69+/- 10%(Style no. 951480)	1250(+/-5%) Pcs	100% Silk woven Fabric, GSM-69+/- 10%)	3.08 Sq. mtrs/Pc
GSM should match in import and export.				
RA concern may take necessary action subject to compliance of other usual conditions.				

(66)

Case No. 427	M/s.Orient Craft Ltd.
NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/171/346/AM-16 /DES-V
RA. F.No. 05/27/039/025/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.	

(67)

Case No. 428	M/s.Orient Craft Ltd.			
NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/171/347/AM-16 /DES-V			
RA. F.No. 05/27/039/022/AM16				
Fixation of norms in respect of Annual Advance Authorization No. 0510392683 dated 5.01.2015				
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their I.D No. TL-14024/28/2016-L AND H-DCMSME/43 dated 09.03.2016 as detailed below :				
S.No.	Export Product	Export Quantity	Import item	Qty allowed
1.	Romper made 100% Rayon poplin RFD woven fabric GSM 120+/-10%. (Style No. 9135).	1250(+/-5%) Pcs	100% Rayon poplin RFD woven fabric GSM 170+/-10%	2.23 sq. mtrs/piece.
GSM should match in import and export.				
RA concern may take necessary action subject to compliance of other usual conditions.				

(68)

Case No. 429	M/s.Orient Craft Ltd.			
NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/171/348/AM-16 /DES-V			



RA. F.No. 05/27/039/021/AM15				
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 5.01.2015				
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their I.D No. TL-14024/27/2016-L AND H-DCMSME/44 dated 09.03.2016 as detailed below :				
S.No.	Export Product	Export Quantity	Import item	Qty allowed
1.	Ladies Blouse made from 100% Polyester woven Fabric with, GSM-84+/-10% (Style No. 210-16C32668)	4500(+/-5%) Pcs	100% Polyester woven Fabric with, GSM-84+/-10%	3.21 Sq. Mtrs/Pc
GSM should match in import and export.				
RA concern may take necessary action subject to compliance of other usual conditions.				
(69)				

Case No. 430	M/s.Orient Craft Ltd.
NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/171/349AM-16 /DES-V
RA. F.No. 05/27/039/020/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392681 dated 05.01.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.04.2016.	